

FIR No.414/2020
u/s 379/411 IPC
PS Punjabi Bagh
S/v Rahit Jaat Rony

06.01.2021

Present: Ld. APP for the State.

Sh. Rahul Madan, Ld. Remand Advocate for accused / applicant
Rajesh Jaat Rony.

An application for grant of bail is moved on behalf of accused
Rajesh Jaat Rony.

Arguments heard on bail application.

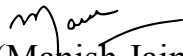
It is submitted by ld. counsel for the accused / applicant that
accused has nothing to do with the present case and has been falsely
implicated. It is further submitted that accused is in JC since 24.10.2020 in
the present case. It is stated that alleged recovery has already been effected
and charge sheet has been filed and accused / applicant is no more required
for any custodial interrogation. It is further submitted that accused is ready to
abide by the terms of the bail.

Reply of IO has been perused.

Bail application is opposed by Ld. APP for the State stating that
accused may abscond or threaten the witness if released on bail.

Considering the abovesaid submissions and the fact that charge
sheet has already been filed, accused / applicant Rohit Jaat Rony is no more
required for any custodial interrogation. Hence, accused is admitted to bail on
furnishing bail bond in the sum of Rs.10,000/- with one surety of like amount
subject to following conditions:-

1. That he shall not tamper or intimidate the witnesses.
 2. That he shall appear on each and every date of hearing if he be
summoned as an accused.
 3. That he shall furnish his address as and when he changes the same.
- Application is accordingly disposed off.


(Manish Jain)

MM-01(West)/THC:Delhi:06.01.2021

FIR No.834/2020
u/s 25 Arms Act
PS Punjabi Bagh
State vs. Rajesh @ Kamal

06.01.2021

Present: Ld. APP for the State.

Sh. Rahul Madan, Ld. Remand Advocate for accused / applicant
Rajesh @ Kamal.

Ld. Counsel for accused/applicant moved an application for grant of bail on behalf accused.

Arguments heard on bail application.

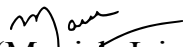
It is submitted by Ld. Counsel for the applicant that accused has nothing to do with the present case and has been falsely implicated. It is further submitted that the alleged recovery has been effected and accused is no more required for custodial interrogation. It is further submitted that the applicant is ready to abide by the terms of the bail.

Reply of IO has also been perused.

Bail application is opposed by the Ld. APP for the state stating that the recovery was effected from the accused itself. It is also submitted that accused is a habitual offender and previously involved in various cases, therefore, accused may not be granted bail.

Considering the above said submissions and the previous involvement of accused / applicant, I am of the considered opinion, at this stage, the accused shall not be granted bail. Accordingly, the bail application of accused Rajesh @ Kamal is hereby disposed of as dismissed.

Copy of order be given dasti to the Ld. Counsel for accused.


(Mahish Jain)

MM-01(West)/THC:Delhi

06.01.2021

FIR No.1657/2019
u/s 379/411 IPC
PS Punjabi Bagh
S/v Mohd. Irfan Saifi

06.01.2021

Present: Ld. APP for the State.
Sh. Lokesh Garg, Ld. Counsel for accused / applicant Mohd. Irfan Saifi.

An application for grant of bail is moved on behalf of accused Mohd. Irfan Saifi.

Arguments heard on bail application.

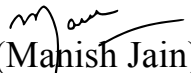
It is submitted by ld. counsel for the accused / applicant that accused has nothing to do with the present case and has been falsely implicated. It is further submitted that accused is in JC since 25.11.2020 in the present case. It is stated that alleged recovery has already been effected and accused / applicant is no more required for any custodial interrogation. It is further submitted that accused is a sole bread earner in his family and the applicant is ready to abide by the terms of the bail.

Reply of IO has been perused.

Bail application is opposed by Ld. APP for the State stating that accused may abscond or tamper with the evidence if released on bail.

Considering the abovesaid submissions and the fact that recovery has been effected, accused / applicant Mohd. Irfan Saifi is no more required for any custodial interrogation. Hence, accused is admitted to bail on furnishing bail bond in the sum of Rs.10,000/- with one surety of like amount subject to following conditions:-

1. That he shall not tamper or intimidate the witnesses.
 2. That he shall appear on each and every date of hearing if he be summoned as an accused.
 3. That he shall furnish his address as and when he changes the same.
- Application is accordingly disposed off.


(Manish Jain)

MM-01(West)/THC:Delhi:06.01.2021

FIR No.113/2020
u/s 379/411 IPC
PS Punjabi Bagh
S/v Rohit @ Roni


06.01.2021

An application u/s 437 Cr.P.C. for grant of bail is moved on behalf of accused Rohit @ Roni.

Present: Ld. APP for the State.

Sh. Rahul Madan, Id. Counsel for accused.

Reply filed by IO. The same seems to be a report with respect to address verification of the accused. IO is directed to be careful in future and further directed to file a proper reply before next date of hearing i.e. 07.01.2021.


(Manish Jain)

MM-01(West)/THC:Delhi
06.01.2021

FIR No.994/2020
u/s 33 Delhi Excise Act
PS Punjabi Bagh
S/v Shahrukh

06.01.2021

Present: Ld. APP for the State.

Sh. Sandeep Gupta, Ld. Advocate for accused / applicant
Shahrukh.

An application for grant of bail is moved on behalf of accused
Shahrukh.

Arguments heard on bail application.

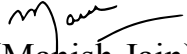
It is submitted by ld. counsel for the accused / applicant that accused has nothing to do with the present case and has been falsely implicated. It is further submitted that accused is in JC since 30.12.2020 in the present case. It is stated that alleged recovery has already been effected and accused / applicant is no more required for any custodial interrogation. It is further submitted that accused is ready to abide by the terms of the bail.

Reply of IO has been perused.

Bail application is opposed by Ld. APP for the State stating that accused may abscond or tamper with the evidence if released on bail.

Considering the abovesaid submissions and the fact that recovery has been effected, accused / applicant Shahrukh is no more required for any custodial interrogation. Hence, accused is admitted to bail on furnishing bail bond in the sum of Rs.10,000/- with one surety of like amount subject to following conditions:-

1. That he shall not tamper or intimidate the witnesses.
 2. That he shall appear on each and every date of hearing if he be summoned as an accused.
 3. That he shall furnish his address as and when he changes the same.
- Application is accordingly disposed off.


(Mahish Jain)

MM-01(West)/THC:Delhi:06.01.2021

FIR No.240/2020
u/s 379/411 IPC
PS Punjabi Bagh
S/v **Sumit**

06.01.2021

Present: Ld. APP for the State.
Sh. P. K. Garg, Ld. Remand Advocate for accused / applicant
Sumit.

An application for grant of bail is moved on behalf of accused
Sumit.

Arguments heard on bail application.

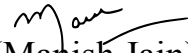
It is submitted by ld. counsel for the accused / applicant that accused has nothing to do with the present case and has been falsely implicated. It is further submitted that accused is in JC since 22.12.2020 in the present case. It is stated that alleged recovery has already been effected and accused / applicant is no more required for any custodial interrogation. It is further submitted that accused is a sole bread earner in his family and the applicant is ready to abide by the terms of the bail.

Reply of IO has been perused.

Bail application is opposed by Ld. APP for the State stating that accused may abscond or tamper with the evidence if released on bail.

Considering the abovesaid submissions and the fact that recovery has been effected, accused / applicant Sumit is no more required for any custodial interrogation. Hence, accused is admitted to bail on furnishing bail bond in the sum of Rs.10,000/- with one surety of like amount subject to following conditions:-

1. That he shall not tamper or intimidate the witnesses.
 2. That he shall appear on each and every date of hearing if he be summoned as an accused.
 3. That he shall furnish his address as and when he changes the same.
- Application is accordingly disposed off.


(Manish Jain)

MM-01(West)/THC:Delhi:06.01.2021

FIR No.595/2020
u/s 356/379/411 IPC
PS Punjabi Bagh
S/v Rinku @ Sachin

06.01.2021

Present: Ld. APP for the State.

Sh. Rahul Madan, Ld. Remand Advocate for accused / applicant
Rinku @ Sachin.

An application for grant of bail is moved on behalf of accused
Rinku @ Sachin.

Arguments heard on bail application.

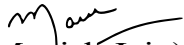
It is submitted by ld. counsel for the accused / applicant that accused has nothing to do with the present case and has been falsely implicated. It is further submitted that accused is in JC since 26.11.2020 in the present case. It is stated that alleged recovery has already been effected and accused / applicant is no more required for any custodial interrogation. It is further submitted that accused is a sole bread earner in his family and the applicant is ready to abide by the terms of the bail.

Reply of IO has been perused.

Bail application is opposed by Ld. APP for the State stating that accused may abscond or tamper with the evidence if released on bail.

Considering the abovesaid submissions and the fact that recovery has been effected, accused / applicant Rinku @ Sachin is no more required for any custodial interrogation. Hence, accused is admitted to bail on furnishing bail bond in the sum of Rs.10,000/- with one surety of like amount subject to following conditions:-

1. That he shall not tamper or intimidate the witnesses.
 2. That he shall appear on each and every date of hearing if he be summoned as an accused.
 3. That he shall furnish his address as and when he changes the same.
- Application is accordingly disposed off.


(Manish Jain)

MM-01(West)/THC:Delhi:06.01.2021

FIR No.292/13
u/s 332/461 DMC Act
PS Ranjeet Nagar

06.01.2021

Present: Ld. APP for the State.

Accused / applicant Anil Bhatia in person.

Sh. Giriraj Sharma, Senior Passport Assistant from passport authority, Bhikaji Cama Place is present.


ASI Charan Dass, Central Zone, Special Branch is also present.

It is submitted by Sh. Giriraj Sharma that few other FIRs are also lodged against the accused in which NOC has not been granted. Further, IO Charan Dass has filed the list of cases wherein accused / applicant has been implicated and no NOC has been obtained by him. It is also submitted by Sh.Giriraj Sharma that he seeks some time for filing the detailed reply.

On the other hand, it is submitted by the accused that he has been acquitted in all the other cases and therefore NOC is not required to be obtained from the court in those cases. Accordingly, accused is directed to produce the record with respect to the acquittal in those cases.

ASI Charan Dass is also directed to verify the status of the other cases in which accused has been presently involved and file the report on the next date of hearing.

To come up for further arguments on 27.01.2021.


(Manish Jain)

MM-01(West)/THC:Delhi
06.01.2021

FIR No.0006/21
u/s 381/411/34 IPC
PS Punjabi Bagh
S/v Anuj Aggarwal

06.01.2021

An application u/s 437 Cr.P.C. for grant of bail is moved on behalf of accused Anuj Aggarwal.

Present: Ld. APP for the State.

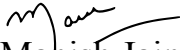
Sh. Puneet Bajaj, Id. Counsel for complainant.

Sh. Mahinder Singh, Id. Counsel for the accused / applicant Anuj Aggarwal.

Reply has been filed by the IO.

On perusal of the reply, it is observed that the reply filed by the IO is not comprehensible. Accordingly, IO is directed to file a detailed and proper reply to the application.

To come up for the same on 08.01.2021.


(Manish Jain)

MM-01(West)/THC:Delhi
06.01.2021

FIR No.0006/21
u/s 381/411/34 IPC
PS Punjabi Bagh
S/v Ankit Aggarwal

06.01.2021

An application u/s 437 Cr.P.C. for grant of bail is moved on behalf of accused Ankit Aggarwal.

Present: Ld. APP for the State.

Sh. Puneet Bajaj, Id. Counsel for complainant.

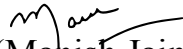
Sh. Mahinder Singh, Id. Counsel for the accused / applicant

Ankit Aggarwal.

Reply has been filed by the IO.

On perusal of the reply, it is observed that the reply filed by the IO is not comprehensible. Accordingly, IO is directed to file a detailed and proper reply to the application.

To come up for the same on 08.01.2021.


(Mahish Jain)

MM-01(West)/THC:Delhi

06.01.2021

FIR No.
Case no.
PS Punjabi Bagh

06.01.2021

Present: Ld. APP for the State.

(Manish Jain)
MM-01(West)/THC:Delhi
06.01.2021